

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 21st **Day** of MAY, 2019)

Present:

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00528/2019
(U/S 19, Administrative Tribunal Act, 1985)

Mohd. Israr, aged about 59 years, son of Iddu, Resident of 131/107, Begam Purwa, Kanpur working as Motor Mechanics, Senior Section Engineer, P. Way, Kanpur.

..... **Applicant**

By Advocate: Shri Jaswant Singh

Versus

1. Union of India through the General Manager, North Central Railway, Subedarganj, Allahabad.
2. Principal Chief Medical Director (P.C.M.D), North Central Railway, Subedarganj, Allahabad..
3. Chief Medical Superintendent North Central Railway.
4. Senior Divisional Personnel Officer, North Central Railway, Allahabad.

..... **Respondents**

By Advocate: Shri S.M. Mishra

ORDER

Heard Shri Jaswant Singh, learned for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

2. During the course of argument on admission, learned counsel for the applicant submitted that he has filed a representation dated 17.04.2019 (Annexure A-15) before the respondent No.4, which is yet to be decided by the respondent No.3.

3. Learned counsel for the respondents raised objection to the plea.

4. In these circumstances, the O.A. is disposed of with a direction to respondent No.3 to consider and decide the representation of the applicant dated 17.04.2019 (Annexure A-15) by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of the order with intimation to applicant. Learned counsel for the applicant submits that respondents may also be directed to pursue the Circular dated 10.11.2000 (Annexure A-17 to the O.A.) while disposing of the representation. It is made clear that I have not expressed any opinion on the merits of the case while passing this order. No order as to costs.

(Rakesh Sagar Jain)

Member (J)

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